

CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAI BENCH: MUMBAI

O.A. No.118/94

THIS THE 22ND DAY OF JUNE 1999.

HON'BLE MR.JUSTICE K.M.AGARWAL, CHAIRMAN
HON'BLE MR.R.K.AHOOJA, MEMBER(A)

Mr.Ambadas Kudkyal
residing at F Plot No.33
New Paccha Peth
Solapur. PIN-413006

..... Applicant

(NONE FOR THE APPLICANT)

vs.

1. The Secretary,
Union Public Service Commission
Dholpur House,
New Delhi-110011

2. The Union of India
through the Secretary
Ministry of Personnel
Public Grievances & Pensions,
Department of Personnel &
Training, Govt. of India,
New Delhi-110001.

Respondents

(BY ADVOCATE SHRI V.S.MASURKAR)

ORDER(ORAL)

JUSTICE K.M.AGARWAL:

We have gone through the O.A. and also heard the learned counsel for the respondents. He has produced a copy of the order of the Supreme Court in S.L.P. NO.7999/94- Rajendra Kumar Bhati and ors. vs. Union Public Service Commission and Anr. and also a copy of common order passed by the Allahabad Bench of this Tribunal in O.A. No. 166/94- V.P.Shukla and another vs. Union of India and Ors.- dated 20.5.1994 to show that the point stands concluded. The Supreme Court observed as follows while dismissing the SLP:-

"Whether any concession in any form are to be extended to the backward classes is a matter of policy for the Government to consider. This Court cannot go into this question. The Special Leave Petition is dismissed."

For

2. Accordingly we are of the view that this D.A. has no merit and, therefore, has to be dismissed. Accordingly it is hereby dismissed. No costs.

JK

(K.M.AGARWAL)
CHAIRMAN

R.K.Ahooja
(R.K.AHOOJA)
MEMBER(A)